

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 105
CP No. (IB)- 163/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

Manoj Agarwal

...Financial Creditor

Versus

Apeksha Infraprojects Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. AJAI DAS MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Amol Vyas, Adv.
For the Corporate Debtor : Saurabh Jain, Adv.

ORDER

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Petitioner/
Financial Creditor. Mr. Saurabh Jain, Adv. for the Respondent/ Corporate
Debtor. Learned Counsel appearing on behalf of the Petitioner seeks to withdraw
this Petition. Permission granted. **CP No. (IB)- 163/7/JPR/2019** is dismissed as
withdrawn.

Sd/-

(Ajai Das Mehrotra)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

September 21, 2022